

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-37/2013/11635 /A

From :- Smti. Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Sanjeev Kumar Sharma
Special Judge, C.B.I. & NIA
Assam, Guwahati.

Dated Guwahati the 13th December, 2024.

Sub: **Modification of Earned Leave.**

Ref:- Your letter No. SPL/CBI/01-2023/472, dated 06.12.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **modification of earned leave w.e.f. 01.12.2024 to 05.12.2024** (instead of 01.12.2024 to 06.12.2024), has been granted, subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-37/2013/11636-11640 /A, dated 13-12-24
Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Special Judge, CBI, Addl. CBI Court No. 1, Chandmari, Guwahati.
3. The Special Judge, CBI, Addl. CBI Court No. 2, Chandmari, Guwahati.
4. The Special Judge, CBI, Addl. CBI Court No. 3, Chandmari, Guwahati.
- ✓ 5. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)

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